

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.886/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017

NAME OF THE PARTIES: Dr Jariwala Laboratory & Diagnostics LLP
V/s.
Plus Lab Sync. Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1	Dejesh U. Guja Advocate for Petitioner		
---	--	--	--



ORDER

T.C.P. No. 886/I&BP/NCLT/MB/MAH/2017

1. The Learned Representative for the Petitioner is present.
2. This Petition has been transferred from the Hon'ble High Court and listed for the first time today. The Petitioner is stated to be Operational Creditor.
3. The Petitioner has placed a copy of Form No.5 stated to be served on the Corporate Debtor. The name of the Interim Insolvency Professional is not referred . However, the Petitioner is now submitting the name of Mr. Pradip Shah having registered No. IBBI/IPA-003/IP-00219/2016-2017/1919, Address 218, Heena Chambers, 21, Dalal Street, Opp. BSE, Fort, Mumbai-400 001, e-mail shahpradipcs@gmail.com, Phone No. 9833579079 can be appointed as Interim Resolution Professional.
4. The Petitioner is directed to serve upon the Respondents a Notice of Demand pertaining to the outstanding debt on or before 20th May, 2017 and place on record the Affidavit of service.
5. The matter is thereafter listed for hearing on **12th June, 2017.**

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 01.05.2017